

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00712/2019**

**DATED THIS THE 23<sup>rd</sup> DAY OF NOVEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

M.I.Sankeshwar

Aged 55 years, S/o. Eswarappa

Sub Postmaster

Dharwad M.J.Nagar-06.

Residing at No.9, 2<sup>nd</sup> Main, 2<sup>nd</sup> Cross

Vidyagiri, Dharwad-580004.

....Applicant

(None present for applicant)

Vs.

1. The Union of India

Represented by the Secretary

Department of Posts

Dak Bhavan

New Delhi - 110001.

2. The Postmaster General

N.K.Region, Dharwad-580001.

3. The Sr.Superintendent of Post Offices

Dharwad Division, Dharwad-580008.

.....Respondents

(By Advocate Shri Vishnu Bhat – through video conference)

**ORDER (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, Shri Vishnu Bhat, learned counsel representing the respondents stated that the relief claimed in the present Original Application shall be granted to the applicant within a period of two months from today.

2. In view of the above statement made by Shri Vishnu Bhat, nothing survives in the present Original Application and the same is disposed of having been rendered infructuous.
3. There shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

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